

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 24 / 2010-Customs (N.T.)

New Delhi, dated the 22nd March, 2010
1 Chaitra, 1932 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Import), Nhava Sheva to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

- (i) the Commissioner of Customs, Jaipur;
- (ii) the Commissioner of Customs, Chennai; and
- (iii) the Commissioner of Customs (Air Cargo), Mumbai

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s J. Universal Impex, Jodhpur and others, issued vide, F.No. 840/DRI/JPR/19-XVI/2009/Pt./1791, dated the 18th December, 2009, by the Additional Director General, Directorate General of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

[F.No. 437/11/2010-Cus.IV]

(Navraj Goyal)

Under Secretary to the Government of India